

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 75/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the CERC (Connectivity and General Network Access) Regulations, 2022 (as amended) and Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 seeking appropriate reliefs with regard to utilisation of connectivity, compliance with conditions subsequent, acceptance of land documents, and conversion of connectivity under the relevant provisions of the GNA Regulations.

Petitioner : Hexa Climate Solutions Private Limited (HCSPL) & Ors.

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **17.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aniket Prasoon, Advocate, HCSPL
Shri Aman Sheikh, Advocate, HCSPL
Ms. Sunanda Chowdhary, Advocate, HCSPL
Shri Sarthak Sareen, Advocate, HCSPL
Ms. Anshika Bhatnagar, Advocate, HCSPL
Ms. Priyansi Jadiya, CTUIL
Ms. Anisha Upadhyay, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioners submitted that, while the Commission on 27.3.2026 passed the order in IA No. 17/2026, the Pleadings in the main Petition had not yet been completed, and accordingly, an appropriate direction may be passed allowing the parties to complete the Pleadings.

2. Learned counsel for Respondent/CTUIL requested four weeks to file a reply to the Petition.
3. Considering the submissions made by the learned counsels, the Commission directed the Respondent/CTUIL to file its reply, within four weeks, with a copy to the Petitioner, who may file its rejoinder(s), if any, within three weeks thereafter.
4. The Petition will be listed on **7.7.2026**.

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)

